

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

**Original Application No. 955 of 2004**

Jabalpur, this the 2<sup>nd</sup> day of November, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Raghuveer Shrivastava, S/o. Shri Deendayal  
Shrivatava, aged about 48 years, Deputy  
Secretary, Mining & Resources Department,  
Mantralaya, Vallabh Bhavan, Bhopal. .... Applicant

(By Advocate – Shri Saurabh Tiwari on behalf of Shri A.G. Dhande)

**V e r s u s**

1. Union of India,  
Through its Secretary,  
Personnel Public Grievance, Pension  
Department of Personnel and Training,  
North Block, New Delhi.
2. State of M.P., through its Secretary,  
General Administrative Department,  
Vallabh Bhawan, Bhopal.
3. Commissioner, Rewa Division,  
Rawa. .... Respondents

**O R D E R (Oral)**

**By M.P. Singh, Vice Chairman –**

The learned counsel for the applicant seeks permission to withdraw this Original Application. Permission is granted. Accordingly, the Original Application is dismissed as withdrawn with liberty to the applicant to approach the Tribunal if he still feels aggrieved and so advised.

  
(Madan Mohan)  
Judicial Member

“SA”

  
(M.P. Singh)  
Vice Chairman